

THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION No. 56 the 14th April, 2020.

No.HCM/COVID-2020/RG/8487 : In continuation of and in partial modification of earlier Notifications No. 54 & 55 issued by the High Court of Manipur to combat the pandemic spread of Novel Corona virus (COVID -19) and in compliance of the directions passed by the Hon'ble Supreme Court of India vide Order dated 23.03.2020 in SMWC No. 3/2020: "IN RE- CONGNIZANCE FOR EXTENSION OF LIMITATION" and Order dated 06.04.2020 in SMWC No. 5/2020: "IN RE – GUIDELINES FOR COURT FUNCTIONING THROUGH VIDEO CONFERENCING DURING COVID – 19 PANDEMIC" and considering extension of the ongoing LOCKDOWN upto 03.05.2020 as declared by the Hon'ble Prime Minister of India today, i.e., on 14.03.2020, Hon'ble the Chief Justice is pleased to issue the following directions : -

- i. The normal sitting of the High Court and the District Courts is hereby suspended from 15.04.2020 to 03.05.2020. Urgent matters will be taken up through video conferencing facility as per Notification No. 55 dated 08.04.2020 issued by the High Court.
- ii. In case of matter of extreme urgency, the Division Bench and Single Bench will be constituted on a written request by counsel or party as per direction of the available Hon'ble senior most Judge.
- iii. As regards the District Courts, the following directions are issued, which shall come into effect immediately:-
 - a) The respective District & Sessions Judges shall prepare a roster of Judicial Officers for dealing with remand matters, bail and urgent Civil

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& Criminal matters. Necessary direction be issued and uploaded on the website by the concerned District & Sessions Judges.

- b) All the Presiding Officers of Tribunals, Family Courts and Special Courts shall designate Judge for dealing with urgent matter.
 - c) Member Secretary, MASLSA may designate appropriate person for taking up urgent legal aid matter.
 - d) The matters which are already fixed up to 03.05.2020 be adjourned en-bloc to subsequent dates and information in this regards be uploaded on the website of the District and pasted on notice board.
 - e) Manipur Judicial Academy shall suspend all its training programmes till 03.05.2020.
- iv. The interim orders granted earlier by the High Court and the District Courts for a specified date shall be extended till next date of effective hearing.
- v. Similar arrangements shall be made by the Juvenile Justice Boards.
- vi. In view of suspension of regular Court work till 03.05.2020, it shall be treated as "Closure" within the meaning of explanation appended to Section 4 of the Limitation Act, 1963. Thus, limitation for any Court proceeding shall not run with effect from 15.03.2020 until further order in pursuance of order dated 23.03.2020 in SMWC No. 3/2020 : IN RE - COGNIZANCE FOR EXTENSION OF LIMITATION passed by Hon'ble Supreme Court of India.
- vii. This arrangement will be reviewed from time to time.

By order

A. Guneshwar Sharma
14/04/2020

A. GUNESHWAR SHARMA

Registrar General

Copy to:-

1. Secretary General, Supreme Court of India
2. Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Registrar, Admin & Vigilance, High Court of Manipur.
5. All the learned Judicial Officers, Manipur.
6. The Secretary (Law), Government of Manipur.
7. The Govt. Advocate, Govt. of Manipur.
8. The President, High Court BAR Association.
9. The President, AMBA, Manipur.
10. The Joint Director, Manipur Judicial Academy.
11. All the Joint Registrars, High Court of Manipur.
12. The Principal Magistrates, all Juvenile Justice Boards.
13. All the Deputy Registrars, High Court of Manipur.
14. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
15. All the Assistant Registrars/Court Managers, High Court of Manipur.
16. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
17. The P.S to Hon'ble Justice Kh.Nobin Singh, High Court of Manipur.
18. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
19. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
20. The P.S to Registrar General, High Court of Manipur.
21. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
22. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
23. All the Court Master, High Court of Manipur.
24. The Guard file.

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